

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 24<sup>th</sup> April, 2015.

No. LR (A) 32/92/Pt.III/262- The Governor of Meghalaya in exercise of the powers conferred under Section 24 (3) of the Code of Criminal Procedure, 1973 is pleased to appoint Shri Sumis N. Marak, Advocate as the Public Prosecutor/Government Pleader for West Khasi Hills District, Nongstoin with Headquarter at Shillong for the period of 1 (one) year till 31<sup>st</sup> May, 2016 or until further orders, whichever is earlier.



(D. Lyngdoh)

Under Secretary to the Government of Meghalaya,  
Law Department.

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Memo No. LR (A) 32/92/Pt.III/262-A,  
Copy forwarded to: -

Dated Shillong, the 24<sup>th</sup> April, 2015.

1. The Deputy Commissioner, West Khasi Hills District, Nongstoin.
2. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Public Prosecutor/Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 15/2002/Pt./102 dt. 02.02.2009
3. The Director General of Police, Meghalaya, Shillong.
4. The Superintendent of Police, West Khasi Hills District, Nongstoin.
5. The Advocate concerned. Charged report of assuming charge as Public Prosecutor/Government Pleader may be sent to this Department and his contact No. should also be furnished.
6. The Secretary, Shillong Bar Association, Shillong.
7. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
8. DIPR, Shillong.
9. The Treasury Officer, Shillong North/South Treasury Officer.
- ✓ 10. DEO, Law Department.
11. Law (B) Department.
12. Guard file.

By order etc.,



Under Secretary to the Government of Meghalaya,  
Law Department.

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